(डा॰ रामजी सिंह)

cow and calves. Even the Supreme Court has said:

"The slaughter of cows for food is repugnant to their (Hindus) notions and this sentiment in the past even led to communal riots."

मैं इतना कह सकता हूं कि घभी घाचार्य विनोबा माबे भी उपवास कर रहे हैं और इसलिए हम समझते हैं कि बनातवाला साहब घपना समर्थन देंगे। हम तो प्रेम में विश्वास करते हैं, घगर घापका समर्थन हमें मिल जायेगा तो देश में एक घच्छा वातावरण हो सकेगा। मैं तो केवल घर्ज कर सकता हूं, दबाव नहीं दे सकता हूं।

MR, CHAIRMAN: Now, the question is:

"That leave be granted to introduce a Bill to provide for prohibition on killing of cows.'

The motion was adopted.

डा॰ रामजी सिंहः मैं विधेयक को पुरःस्थापित करता हुं।

MR. CHAIRMAN: The Bill is now introduced.

CONSTITUTION (AMENDMENT)
BILL\*

('Amendment of Eighth Schedule)

ड • रामजी सिंह : (मागलपुर) : मैं प्रस्ताव करता हूं कि भारत के विधान का भीर संशोधन करने वाले विधेयक को पुरःस्थापित करने की धनुमति दी जाये ।

MR. CHAIRMAN: The question is.

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

**डा॰ रामजी सिंह**ः मैं विधेयक को पुरः-स्थापित करता हूं। PARLIAMENTARY INTEGRITY
COMMISSION BILL\*

डा० रामजी सिह (सागलपुर): मैं प्रस्ताव करता हूं कि एक संसदीय सत्यनिष्ठा धायोग के गठन तथा उसके धनुषंगिक विषयों का उपबन्ध करने वाले विधेयक को पुरःस्थापित करने की धनुमति दी जाये।

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the constitution of a Parliamentary Integrity Commission and matters incidental thereto

The motion was adopted.

डा॰ रामजी सिंहः मैं विधेयकको पुरःस्थापित करता हूं।

FREEDOM OF RELIGION BILL\*

श्री मोम प्रकास त्याणी (बहराइच): मैं अस्ताव करता हूं कि एक धर्म से दूसरे धर्म में बलपूर्वक या उत्प्रेरणा ग्रयवा कपटपूर्ण साधनों द्वारा संपरिवर्तन पर प्रतिषेध का भौर उसके भानुषंगिक विषयों का उपवन्ध करने वाले विधेयक को पुरःस्थापित करने की भ्रमुमति दी जाये।

SHRI G. S. REDDY (Miryalguda) : I oppose the Bill. I have given notice.

MR. CHAIRMAN: Yes, but not in time. I have come to know.

SHRI G. S. REDDY: I gave notice yesterday.

SHRI C. K. CHANDRAPPAN (Cannonore): He gave notice yesterday; and these people are trying to flout the Constitution every day!

MR. CHAIRMAN: Of course, you have intimated, but it was not an objection.

Now, the question is ...

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II. Section 2 dated 22-12-78.

SHRI C. K. CHANDRAPPAN: What has happened about his objection?

MR. CHAIRMAN: It has already been rejected. He has not given notice for opposing the Bill; he just wanted to speak.

SHRI G. S. REDDY: No, I wanted to oppose the Bill.

MR. CHAIRMAN: What he has written is not that he is going to oppose on any particular point. He has not said that; he has simply said 'I want to speak'.

So, the question is:

"That leave be granted to introduce a Bill to provide for prohibition on conversion from one religion to another by the use of force or inducement by fraudulent means and for matters incidental thereto.

The motion was adopted.

SHRI O. P. TYAGI: I introduce the Bill.

INDIAN PENAL CODE (AMEND-MENT) BILL\*

(Amendment of section 304A)

SHRI HARI VISHNU KAMATH (Hoshangabad): I have the honour to move for leave to introduce a Bill further to amend the Indian Penal Code

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

The motion was adopted.

SHRI HARI VISHNU KAMATH: I ntroduce the Bill.

INDIAN PENAL CODE (AMEND-MENT) BILL\*

(Repeal of section 309).

SHRI HARI VISHNU KAMATH. (Hoshangabad): I have the honour to move for leave to introduce a Bill further to amend the Indian Penal Code.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code."

The motion was adopted.

SHRI HARI VISHNU KAMATH: I introduce the Bill.

DELHI SALES TAX (REPEAL)
BILL\*

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, I beg to move for leave to introduce a Bill to repeal the Delhi Sales Tax Act, 1975.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to repeal the Delhi Sales Tax Act, 1975."

The motion was adopted.

SHRI KANWAR LAL GUPTA: Sir, I introducet the Bill.

15.46 hrs.

CONSTITUTION (AMENDMENT)
BILL\*

(INSERTION OF NEW ARTICLE 23A, 23B AND 23C) By SHRI Y. P. SHASTRI:

EXTENSION OF TIME FOR ELICITING OPINION

श्री यमुना प्रसाद शास्त्री (रीवा) : समापति महोदय, मैं ने एक संविधान संशोधन विधेयक लोक

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 †Introduced with the recommendation of the President.